

Table of the House. [Placed in Library, See No. LT-928/63].

Salt Factories in West Bengal

610. { Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi;

Will the Minister of Commerce and Industry be pleased to state:

(a) how many new Salt factories have been opened in West Bengal since 1959; and

(b) how far the question of opening a big salt factory in public sector at Contai has proceeded?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) None, Sir.

(b) Information is being collected and will be laid on the Table of the House in due course.

Issue of Licences for Textile Industry

611. Shri Sivamurthi Swamy: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any policy has been announced regarding issue of licences for textile industry;

(b) if so, whether the same policy is followed in respect of co-operative concerns also;

(c) how many persons have applied from Mysore State for co-operative textile industries and how many licences are still pending for issue; and

(d) whether any representation has been made to liberalise the policy to encourage co-operative concerns after fixed date (30th September, 1960)?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Government decided to license, in the first instance, 3 million spindles were allocated to the different States and the balance of one million was set apart for allocation to

others industry to Co-operative Cotton Spinning Mills.

(c) Three applications were received and licences have been issued in all the three cases.

(d) No, Sir.

Rourkela Steel Plant

612. Shri Tyagi: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that recently a large number of officials and senior staff in Rourkela had either resigned or been dismissed; and

(b) if so, the details thereof?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) No, Sir.

(b) Does not arise.

Official Language (Legislative) Commission

613. { Shri Tyagi:
Shri Raghunath Singh:

Will the Minister of Law be pleased to state:

(a) the number of Members and staff of the Official Language (Legislative) Commission appointed by Government; and

(b) the rate of T.A. and D.A. allowed to Members of the Commission?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):

(a) Apart from the Chairman, Vice-Chairman and Member-Secretary, three full-time Members and nine part-time Members have so far been appointed. The number of staff so far appointed is as follows:—

- | | | |
|-------------------|----|---------------|
| (i) Gazetted | .. | 7 |
| (ii) Non-Gazetted | .. | 50 (including |
| | | 22 Class IV |
| | | staff). |
| | | Total—57 |

(b) A statement showing the rates of T.A. and D.A. admissible to the